

**Exemption from Land Act**

1810. SHRI SANJAY RAUT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether DDA has requested Government for exempting it from the Land Act to acquire small pockets of land to remove road blocks in the way of acquiring land for infrastructure projects; and

(b) if so, Government's response thereto?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) No, Sir.

(b) Does not arise.

**Linking of NCR through Metro Rail**

†1811. SHRI PARVEZ HASHMI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) what provisions have been made for linking of National Capital Region (NCR) Delhi and adjacent cities of neighbouring States, Haryana and Uttar Pradesh for extension/transport by Delhi Metro Rail Project;

(b) the names of routes of above cities selected for this purpose;

(c) the details of current projects of Metro in neighbouring States, taking into account the provision of easily accessible transport for rising population in future; and

(d) the details of the estimated cost of above projects, current projects or projects to be undertaken in future?

THE MINISTER OF URBAN DEVELOPMENT (SHRI M. VENKAIAH NAIDU):

(a) to (c) The Delhi Metro is already operating upto Gurgaon in Haryana, Noida and Vaishali (Ghaziabad) in Uttar Pradesh. The Government has also sanctioned the extension of Delhi Metro from Badarpur to YMCA Chowk (Faridabad) and from Mundaka to Bahadurgarh in Haryana which are currently being implemented. The Government has also accorded in-principle approval for extension of Delhi Metro from YMCA Chowk (Faridabad) to Ballabhgarh in Haryana.

The following proposals for extension of Delhi Metro have been received from the respective States.

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†Original notice of the question was received in Hindi.